coolie would not lift the luggage without being paid Rs. 4 or Rs. 5. I wanted to get the help of the police but I could not get it. I had to carry my luggage myself because although I paid the coolie Rs. 5, he left the luggage near the taxi stand; but there I did not get any taxi; I had to go to the outer gate carrying the luggage. There also I had to pay Rs. 12 for hiring the scooter up to my place at North Avenue. Therefore, I call the attention of both the Railway Minister and the Home Minister to this situation which is deteriorating to such an extent that after some months, if it is allowed to continue in the same manner, you will find no administration either under the Home Ministry or in the Railway Board in regard to late running of trains. Of course, about late running of trains the less said the better.

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDE): Mr. Vice-Chairman, may I say a word in reply? The trains were late yesterday due to some accident between Delhi and Calcutta. There was derailment of a goods train and so the trains on that particular line got delayed. I have made an inquiry into the matter, and I shall see that the trains will not be delayed.

SHRI JAHARLAL BANERJEE: Thank you. What about the police help and other points?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The Minister has assured you that he will see that such things do not occur in future. He will undoubtedly take note of the other things which you have mentioned.

MESSAGE FROM THE LOK SABHA

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980 as passed by Lok Sabha at its sitting held on the 1st December, 1980."

Sir, I lay the Bill on the Table.

The Territorial Army (Amendment) Bill, 1980

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): Mr. Vice-Chairman, with your permission I beg to move—

"That the Bill further to amend the Territorial Army Act, 1948, as passed by the Lok Sabha, be taken into consideration.

Sir, this is a very simple technical Bill and I hope that there would not be any objection to the Bill that is moved here. The Committee on subordinate Legislation of the Sixth Lok Sabha in its Twentyfirst Report recommended that the rules passed by the Central Government should be placed before both the Houses of Parliament. The Government accepted that recommendation and the Government is trying to incorporate that recommendation in the Act. I commend this Bill to the House and I would request Members to support it.

The question was proposed.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We have only one hour for discussion of this Bill. This is a very short Bill and therefore I think honourable Members will keep themselves within the time-limit.

Mr. Dhabe.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, this Bill is the outcome of the recommendation of the Subordinate Legislation Committee of Parliament. After repeated requests

[Shri S. W. Dhabe]

the Defence Minister agreed to an amendment of this Act. This is a salutary provision, but I fail to see why only a small piece of legislation has been brought before Parliament. They should have looked into the various provisions of the Territorial Army Act 1948 which has assumed great importance in view of the situation across the border and what is going on in some countries of the world. I would, therefor, like to say a few words on this Act.

The importance of the Territorial Army cannot be overstressed because no country in the world, much less India, can afford to keep in peace time as much army as it has acquired during war. Therefore, the Territorial Army has several vital roles to play. It has to provide a second line of defence. It has to relieve the regular Army of static duties and it has to aid the civil power in situations where the security of the country is threatened. And it has to provide anti-aircraft cover when required. It has to provide units to the regular army if and when required. These are the objectives of the Territorial Army. In the 1965 conflict with Pakistan, air defence regiments of the Territorial Army were deployed for protection of vulnerable areas against enemy air raids and they did a remarkable job. Many of the officers were given awards. The Territorial Army was founded by an Act of 1948. It is a purely voluntary organisation. Even the penal provisions are very light. It is not meant for any career. There are some difficulties in the working of this Act. Many employers are reluctant to release their workers for serving in the Territorial Army. Here is the report of the Defence Ministry for 1979-80. There is only one paragraph in it about the erritorial Army. That too is scrappy. It is difficult to understand from this how many persons are taking part in this organisation, how many of them are industrial workers, how many of them are departmental and how many non-departmental, and for what purposes they were used. The report does not give any information. I will, therefore, request the Minister to give more information about the Territorial Army at least in future when they prepare their next report. On page 15, there is only a small paragraph on Territorial Army. I will read from this:

> "Territorial Army ever since its inception in 1949, has been rendering valuable assistances to the Armed Forces of the country, both in times of war and in peace. At present T.A. is composed of units of engineers (including Railway Engineers, Port Docks and Inland Water Transport Units). Infantry Battalions and Medical (General Hospitals). All Indian nationals between 18 and 35 years of age are eligible to join it. During the current year 36 officers. 113 JCOs were granted commissions."

I would like to Territorial Army to be given an important place and I request that it should be more popularised.

One more point I would like to mention. Section 7A of the Act says that if a person, after serving in the Territorial Army, returns to his parent job, he should be reinstated there by his employer. It also gives the employer the right to refuse reinstatement. There should be no right of refusal given to the employer to reinstate the employee who returns after his service in the Territorial Army. Otherwise, industrial workers cannot join the Territorial Army. Section 7(A) should be radically amended so that when

3 P.M.

the workers who offer themselves for military service and whose services are requisitioned for the Territorial Army service come back, they do not loss their jobs and the employers also should not have a right to refuse reinstatement of such workers. In the case of compensation also. Sir, the provision is meagre. It is six months' salary or so. In certain other cases, they not only get such salary, but also compensation for future loss of employment. Therefore, Sir, the conditions under which

this Act was framed in 1948 have changed now radically. Now, we have so much of social legislation and the whole concept has changed. I would, therefore, take this opportunity of requesting the Minister to review the whole question and bring forward a suitable and fresh legislation which will be useful in times to come and which will make joining the Territorial Army a very attractive proposition so that the large number of people can join it, people from any walk of life can join that.

With these words, Sir, I support the Bill.

श्री रामानन्द यादव (बिहार) : सभाध्यक्ष जी, मैं इस बिल का समर्थन करने के लिये खड़ा हुआ हूं। बिल का स्वागत करते हुए मैं कुछ बातों की तरफ सरकार का ध्यान आकर्षित करना चाहता हूं।

श्रीमन्, जिस समय यह बिल बना था 1920 में उसके बाद 1948 में इसमें तरमीम की गई, उस समय मेन आब्जेक्ट इस बिल का था कि यह डिफेंस की सैकिंड लाइन होगी। दूसरे इंटर्नल डिफैंस सर्विसिज में आर्मी को मदद करेगी नेशनल इमरजेंसी के समय मदद करेगी और तीसरे उद्देश्य यह था कि --

anti-aircraft operations and coastal defence.

चौथे इस देश के नौजवानों में मिलिट्री ट्रेनिंग देना ताकि उनकी लाइफ में डिसिप्लेन आ जाए और भविष्य में देश की रक्षा करने लायक वे बन सकें। यही उनके मेन आब्जेक्ट्स थे।

उपसभाध्यक्ष जी, जब कभी भारतवर्ष की पाकिस्तान से लड़ाई हुई है उस समय राजस्थान के बार्डर पर, पंजाब के बार्डर पर, बंगाल के बार्डर पर इस टैरिटोरियल आर्मी ने बड़ा ही उपयोगी काम किया और अपना योगदान दिया। हमारे पिछले रक्षा मन्त्री ने इसकी भूरि-भूरि प्रशंसा की है और इसकी उपयोगता का वर्णन बड़े अच्छे शब्दों में किया है। रशिया में, यूनाइटेड किंगडम और अमरीका में टैरिटोरियल आर्मी पर बहुत व्यय किया जाता है। अन्य देशों में, खासकर सोवियत रूस और इंगलैण्ड में टैरिटोरियल आर्मी की ट्रेनिंग पर बड़ी ही उम्दा ढंग से दी जाती है और किसी भी माने में वे, चाहे इण्टर्नल सुरक्षा की बात हो, चाहे इमरजैंसी के समय सेना को मदद पहुचाने की बात हो, रेलवे की लाइन को ठीक करने की बात हो या और दूसरे कामो को करने की बात हो, इनको ट्रेनिंग अच्छे ढंग से दी जाती है और साथ अच्छे अच्छे हथियारों से इनको ट्रेनिंग दी जाती है। आज आवश्यकता इस बात की है कि हम भी उसी पैटर्न पर अपने यहां की टैरिटोरियल आर्मी को ऐसी शिक्षा दें, ट्रेनिंग दें। कारण यह है कि आज जो हमारे आस-पास के देश में इन देशों में, खासकर पाकिस्तान में यह प्रपोजल चल रही है कि सभी लोगों को मिलिटरी ट्रेनिंग दी जाए, हर एक कालेज व स्कूल में मिलिटरी ट्रेनिंग दी जाए और हाल ही में वहां के आर्मी के एक जनरल ने इस तरह का बयान दिया है कि जल्द से जल्द हम विश्वविद्यालयों में सभी लोगों को मिलिटरी ट्रेनिंग देने की व्यवस्था करेंगे। उपसभाध्यक्ष जी, आज की जो परिस्थिति है और लड़ाई की जो सम्भावना बढ़ गई है उस सूरत में हमारे देश में भी इस बात की जरूरत है कि हम अपने नौजवानों को मिलिटरी ट्रेनिंग दें, अच्छे हथियारों की ट्रेनिंग दें और जो मिलिटरी के कामों में आते है वे एक डिसिप्लिंड आदमी बनकर कालेज और स्कूलों से विद्यार्थियों को निकालने में सहायक बन सकें। आज क्या है? आज यह है कि स्कूल और कालेज में डिस्पिलिन नाम कीकोई चीज नहीं है। मेरा अपना ख्याल है कि अगर हम मिलिटरी ट्रेनिंग देंगे तो यह निश्चित बात है कि मिलिटरी ट्रेनिंग से उनमें डिस्पिलिंड व्यवस्था रहेगी। अगर उसी

[श्री रामानन्द यादव]

लाइन पर हम कालेज और स्कूलों में मिलिटरी ट्रेनिंग कम्पलसरी कर दें एक घण्टा या डेढ़ घन्टे के लिये और मिलिटरी साइंस पढ़ायें तो मैं समझता हूं कि उनमें देशभक्ति की भावना भरेगी और एक डिस्पिलिंड आदमी बनकर विद्यालयों से निकलेंगे और भविष्य में जब कभी देशपर आपत्ति आएगी दूसरे देश चढ़ाई कर देंगे तो वे इस देश की रक्षा में योगदान दे सकेंगे। आज इस माने में भी इस टैरीटोरियल आर्मी का महत्व बढ़ गया है। जो इण्टरनल सरहद के प्रान्त है उनमें आए दिन इमरजेंसी शुरू हो गई है। एक छोटा ग्रुप भी विद्रोह करने पर तुला हुआ है। इसको दबाने के लिये भी लोगों को मिलिटरी ट्रेनिंग टैरीटोरियल आर्मी के ढंग से दें। हमें दूसरी फोर्सेस को इसके लिये नही लगाना होगा। इस टैरिटोरियल आर्मी के माध्यम से हम इनसरजेंसी को मीट कर सकते हैं। ऐसी हालत में आज जरूरत है कि हम अपने देश के नौजवानों को मिलिटरी ट्रेनिंग दें और अच्छे ढंग से दें।

इनकी कोई सर्विस कंडीशन नही है। ये पार्ट टाइम लोग होते है। इन्हें ट्रेनिग दी जाती है। जैसा कि धाबे साहब ने बताया कि इस सम्बन्ध मे कम्परीहैंसिव बिल लाने की जरूरत है। हमारे देश को क्या आवश्यकता है, किस तरह की टैरिटोरियल आर्मी चाहिये, हमारी सीमा बहुत लम्बी-चौड़ी है समुद्री तट है, जंगल हैं समतल भूमि है, इन सारी चीजों को मद्देनजर रखते हुए हमें अपनी टैरिटोरियल आर्मी का संगठन एक कम्परीहैंसिव बिल लाकर बनाना चाहिये ताकि हम अपने देश की रक्षा करने में इस आर्मी से योगदान ले सकें।

इनकी अपनी प्रोब्लमस हैं। थोड़े समय के लिये इन्हें ट्रेनिंग दी जाती है। इस ट्रेनिंग में इन्हें कुछ पैसा दिया जाता है मैं नहीं जानता कितना पैसा दिया जाता है लेकिन इनकी प्रोब्लमस हैं उन प्रोब्लम्स को सरकार को समझना चाहिये और उनमें सुधार करना चाहिये। यह सम्भव है कि यह चीज इस बिल के परव्यू में न आती हो। जैसे बार्डर सेक्योरिटी फोर्स है। सी0आर0पी0 है, रेलव प्रोटैक्शन फोर्स है, पैरामिलिटरी फोर्स है और दूसरी फोर्सेज हैं इनकी अनेक समस्याएं हैं। आपने देखा होगा कि कुछ दिन पहले पिछले साल काफी उनमें असन्तोष रहा। उनके असन्तोष की भावना को मद्देनज़र रख कर कुछ अच्छे काम करने चाहिये ताकि उनकी जो समस्याएं हैं उनको हल किया जा सके। आज क्या है? आज बोर्डर सिक्योरिटी फोर्स में बाहर के लोग डेपुटेशन पर आए हुए है डेपुटेशन में बाहर के लोग आ जाते है। उनको हटाना चाहिये और मिलिटरी के रिटायर्ड आदमियों को लाकर आप भर दीजिए, सी0आर0पी0 में भर दीजिए, रेलवे प्रोटक्शन फोर्स में भर दीजिए, सी0बी0आई0 में भर दीजिए आई0बी0 में भर दीजिए। स्टिचिंग करके किसी फोर्स को किसी डिपार्टमेंट को आप चलाना चाहते हैं तो वे अधिक दिन तक नहीं चल सकते। मैं जानता हूं यह बिल के परव्यू के अन्दर की चीज नहीं है लेकिन मैं इसके माध्यम से कहना चाहता हूं कि सरकार को उनकी मांगों पर भी सोचने की व्यवस्था करनी चाहिये। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं। यह बिल बहुत महत्वपूर्ण बिल है। जिस तरह से अब यह बिल ड्राफ्ट करके लाया गया है उस तरह से आज तक रूल्स बना करके हाउस के सामने पेश करने की कोशिश नही की गई। यहां की सबोरडीनेट लेजिस्लेशन कमेटी की तरफ से इस तरह का बिल लाने के लिए बार-बार लिखा गया था, लेकिन अब तक सरकार की तरफ से आनाकानी ही की जाती रही। लेकिन अब यह बिल लाया गया है, इसलिए देर आए, दुरुस्त आए वाली बात है। इन शब्दों के साथ मैं फिर इस बिल का समर्थन करता हूं।

SHRI SYED SHAHABUDDIN (Bihar): The creation of the Territo-

rial Army in 1949 was one of the great initiatives taken by us in the first flush of our independence when the euphoria was still fresh and we wanted to build a brave new world. I am sorry to say that like many other initiatives taken by us in that glorious period, the Territorial Army idea has also petered out. At least it has not received due justice and consideration and it has not become an institution in our national life that it was capable of becoming. It has been sought to be pushed into a very small orbit of operation. This Bill gives us an opportunity to review these 30 years of the Territorial Army, the progress it has made, whether there has been a programme of expansion whether due facilities and allowances have been given to the personnal who have served therein and whether the recruitment has been extended to all the people and all the youth of India. I consider that this Bill which would give us a recurring opportunity whenever a new rule is made to review the situation of the Territorial Army, is small step, but a small step in the right direction. I think much remains to be done on this front. I feel that an effect should be made somehow to erase this feeling that the Territorial Army has been neglected.

What was the original object? Mr. Dhabe gave us the four original objects. I think that they were mentioned by the then Defence Minister as the purpose and the object of the Territorial Army Bill of 1948. These were one to give a second line and source of reinforcement for the regular army, two to assist in internal defence in a national emengency, three, to be responsible for anti aircraft and coastal defence and lastly,—and this is extremely important to my mind—to give the youth of India an opportunity of themselves to defend the country. Mr. Vice-Chairman, I think we have fallen far short of these targets and objectives during the last 30 years. These 30 years have also seen, in a number of democratic countries, the expansion of this very idea that the Army need not simply be a set of merceneries and that there is place in the Army and in the defence of the country for the people as a whole. The people are the Army and the Army should be the people and around a nuclous of trained cadres; it should be possible for all the citizens of the country to bear arms in the defence of the country and to rise to the occasion whenever the situation so demands. This was the idea behind the formation of the Territorial Army. It was supposed to provide a base for the regular Army. But what a small percentage of our people have been brought into the orbit of this Territorial Army. How many citizens have been trained in the use of arms, to undertake defence responsibilities and even to instil that discipline which is required to serve the nation in times of need? Article 6 of the original Act says that all the citizens are eligible. It leave it at that. The only set of people who are obliged to serve in the Territorial Army are the Government employees serving in essential service and that is all. That is a very very small section. As far as the youth of India are concerned, they have, of course, been completely left out. I would like to pose a very very fundamental question before this House. Is the Government afraid of the people of India? Does the Government not wish that the people of India should be trained in the use of arms and be in a position to defend the country along with the regular Army?

I find that the Territorial Army gets a very niggardly treatment, a stepmotherly treatment. Even in the report of the Ministry of Defence, it merits just a small paragraph. The real information that we are provided there in this report of the Ministry of Defence is only this much that 36 Officers and 113 JCOs were commissioned during that particular year. That is all. Otherwise, this is a sort of bla, bla, a sat of rhetoric. Mr. Vice-Chirman, Sir, these very num-

[Shri Syed Shahabuddin]

bers prove that the Territorial Army has remained a very small force.

I would, therefore, Sir, plead at the end of my submission that we need to give proper place to the Territorial Army, to the people of India, to the youth of India in their natural right of bearing arms for the defence of the country. And I would suggest, therefore, for the consideration of the Government that they should work on a regular, comprehensive scheme for the purpose, if necessary, within the ambit of this Act, and if necessary on the basis of a broader enactment, that at least one-year military training be provided to all the youth of the country so that they acquire not only the skills necessary for the defence of the country but also the right approach towards the problems of the nation, so that a sense of discipline is inculcated among them. And, secondly, this Territorial Army should be brought into touch with the development tasks of the country. They should be given an orientation that they can come to the help and to the aid of the country not only when there is emergency, not only when national defence requires their participation but also in supervising and giving direction and orientation to all the development projects that we have launched in our country.

With these words, Sir, I would support the amendments and I would request the hon. Minister to consider the suggestions that I have submitted. Thank you, Sir.

श्री लाखन सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, प्रादेशिक सेना अधिनियम, 1948 के मशोधन करने वाले इस विधेयक 1980 का मैं स्वागत करता हू । 1948 मे जब प्रादेशिक सेना का यह अधिनियम बना था तब से अब तक उनके उद्देश्यो की वांछित पूर्ति नही हुई। सबसे बड़ी खुशी की बात यह है कि जो संशोधन अब होने जा रहा है इस संशोधन के द्वारा जितने नियम बनेंगे उन नियमों को संसद में रखा जायेगा । इससे पूर्व केन्द्रीय सरकार ही नियम बनाती थी ।

उपसभाध्यक्ष महोदय, मैं अपने कुछ सुझाव यहां देना चाहूंगा कि । प्रादेशिक सेना जोकि द्वितीय रक्षा पंक्ति के नाम से विख्यात है, ऐसा लगता है कि सरकार ने जो उसका उद्देश्य था उस उद्देश्य की प्राप्ति के लिये अभी तक कुछ किया नहीं है । शांति के समय जब प्राकृतिक आपदायें आती है, भूकम्प या बाढ़ तो यह सेना उस समय अपनी एक अहम भूमिका निभाती है । जब युद्ध होता है तो युद्ध के समय यह सेना की द्वितीय रक्षा पंक्ति के रूप में दीवार की तरह खड़ी रहती है । लेकिन इस सेना की साज सज्जा, इसकी देखरेख रखरखाव बहुत निम्न स्तर का है इस कारण से हमें लगता है कि सरकार इस सेना को लोक सेना के रूप में परिणत करने में असफल रही है । मैं चाहूंगा कि इस सेना को आधुनिकतम हथियारों से लड़ने की ट्रेनिंग दी जाये, इसके रख-रखाव इसकी साज-सज्जा के लिये जो कुछ भी जांच संभव हो सकता है, आज के आधुनिक युग में, वह किया जाय । इसके साथ ही साथ मैं यह भी चाहूंगा कि यदि हम चाहते है कि देश में नौजवानों में अनुशासन कर्त्तव्यप्रायणता की भावना जागे तो 18 वर्ष से 21 वर्ष के आयु के सभी नौजवानों युवकों एव युवतियों को सेना की कम्पलसरी ट्रेनिंग देनी चाहिए । मैं समझता हूं जब कम्पलसरी ट्रेनिंग दी जाएगी तो अनुशासन जागेगा । कर्त्तव्यप्रायणता की भावना जागेगी, देश के लिए लिए कुछ कर गुजरने के लिए उनके मन में एक तमन्ना पैदा होगी जिसका आज मैं अभाव देखता हूं । लेकिन एक मुसीबत और खड़ी हुई, आजादी के बाद । विभिन्न प्रदेशों में सैनिक संगठन खड़े किए वहां पर हमारी केन्द्रीय सरकार ने सी० आर० पी० एफ० कही सेंट्रल इंडस्ट्रियल सिक्यूरिटी फोर्स और कहीं पर बी० एस० एफ० खड़ी की गई । उन फोर्सेज के माध्यम से ओवरलेपिंग हुई है । जो कुछ कठिनाइयां खड़ी हुई हैं अधिकारों के संबध में या कर्त्तव्यों को लेकर उससे भारत

के जनमानस में ही नहीं इन सेनाओं के जनमानस में भी एक शंका पैदा हुई है । तो मैं चाहूंगा कि देश की एकता, अखण्डता के लिए देश की सुरक्षा के लिए एक ही प्रकार की सेना जैसे कि मैंने अभी बताया कि क्यों न बनाई जाए ताकि इस प्रकार की जो ओवरलेपिंग हो रही है वह रुक सके । साथ ही साथ मैं उपसभाध्यक्ष जी, आपके माध्यम से मंत्री जी से यह भी कहना चाहूंगा कि जो हमारी वायुसेना और नौसेना के इस्टेब्लिशमेंट हैं उन इस्टेब्लिशमेंट्स को प्रादेशिक सेना का भी एक सक्रिय योगदान मिल सके, उनके हाथ में कारगार अधिकार आ सकें । तो मैं एक सुझाव देना चाहूंगा मन्त्री जी इस पर विचार करें ताकि प्रादेशिक सेना लोक सेना बन सके जहां सुरक्षा की दृष्टि इसका अहम योगदान रहेगा वहां दूसरी ओर यह सेना कम खर्च में अच्छा काम करे, देश की सुरक्षा तथा देश के उत्थान में अपना योगदान दे सकेगी । इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं । धन्यवाद ।

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, the present amendment to the Territorial Army Act, though late, but still I welcome this because the Territorial Army has to play a very important and significant role both in times of war and peace. The main object has already been stated by the hon. Members. But I would like to add some more objectives so that this Territorial Army not only safeguards the frontiers of our country and plays an important role in times of peace but, at the same time, it also acts as the real builder of this country. Apart from the four objectives that have already been stated, I would like to add two more objectives. The four objectives that they have stated are, firstly, to provide the second line of defence and source of reinforcement to the regular Army, secondly, to assist in the internal development during national emergency, thirdly, to look after the coastal defence, and fourthly, to give the youth of India an opportunity to train themselves for the defence of the country. Now, I would like the hon. Defence Minister to consider this suggestion also, namely, to add two more objectives. Firstly, to act during the times of natural calamities, such as during floods and such other calamities the Army has to play an important role. And, secondly, the Territorial Army must be utilised for the building up of this country. These objective should also be added to the four already enumerated. As the objectives state, it is very clear that the youth of this country have to be trained. But I do not know how far this objective has been achieved. I would like the Defence Minister and the Defence Ministry to pay its attention towards the last objective. Most of the youths in the country, both rural and urban, are idle. They must be recruited in the Territorial Army. This can be done only when you create an interest in the youths in this direction. Not only that, all the youths who are in the colleges, in the universities or in the schools must be given compulsory training and they must be given an opportunity to serve the country.

At the same time I would like to stress upon the point that this army should be called People's army and not Territorial army because people's participation must be there and the people must think that they are responsible for the building up of this country and for the defence of this country. Therefore, it should be termed as People's Army Act and not Territorial Army Act. I would like the Defence Minister to pay attention to this suggestion so that people as a whole should take an active participation in it.

Lastly, Sir, I would like to suggest that this army should not be used to suppress the people's movements. Whenever there is an incompetent Government, whenever there is a Government which would like to act in a dictatorial way and when it loses the confidence of the people, they al-

[Shri B. Satyanarayan Reddy]

ways take the shelter of the Territorial Army to keep themselves in power. So, I would stress that this army should not be used against popular movements of the people. We have seen during the times of disturbances that instead of using other machinery of the Government, they use Territorial Army. This is a very bad precedent. We also know that the police has lost the confidence of the people. Instead of police being the friend of the people, it is looked down upon as the enemy of the people. But the army has got a very high regard and high esteem among the people. So this regard should not be lessened and it should be used only for the purpose for which it has been created.

I would request the Defence Minister to consider these suggestions and make this army really a people's army, an army of the people irrespective of caste and community and people should be recruited in it irrespective of whether one is rich or poor or belongs to weaker sections or not, so that India becomes strong and prosperous. Thank you.

SHRI SHIVRAJ V. PATIL: Sir, I express my gratefulness to all the Members who took interest and part in the debate on this amending Bill. Most of the Members—I would say all the Members—have supported the Bill While supporting the Bill, some Members have made certain suggestions and the Government will bear those suggestions in mind. I would not be able to say anything more than this, at this time. There are certain criticisms levelled against the steps taken by the Government and certain views had been expressed. One hon. Member asked if the Government is afraid of giving training to the citizens of India. I would humbly submit that the Government is not afraid. What is required at this time is not simply bearing arms and getting training for the arms.

[Mr. **Deputy Chairman** in the Chair]

What is required at this time is discipline. What is required at this time is more production in the agricultural fields and in the industries. By establishing discipline, by producing more, and by maintaining a certain kind of moral standard in the Society, we would be helping the soldiers, the sailors, the airmen and the armed forces. Simply by giving arms or simply by giving training to them, we would not make them strong, but there would be many other things which would be required to be done. Government is certainly doing all these things, at the same time, strengthening the hands of the Army as well. It is not necessary for me to dilate any more on those points. All the Members who spoke here have supported this Bill. I thank them again and I would request that further proceedings of passing this Bill may be taken up.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Territorial Army Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN, We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHIVRAJ V. PATIL: Sir, I beg to move:

"That the Bill be passed."

The question was proposed.

श्री शिव चन्द्र झा (बिहार) : उपसभापति जी, मुझे सिर्फ दो-तीन बातें रखनी हैं । यह आर्मी से संबंधित विधेयक है, टैरिटोरियल ही सही, लेकिन मैं जानना चाहता हूं और मंत्री जी इसकी जांच करवायें कि क्या आर्मी में भी

डिसक्रिमिनेशन होता है ? यह बात बहुत दुर्भाग्य की है और गलत बात है। लेकिन जितना मुझे बता चल सका है, बिहार रैजिमैंट भी एक रैजिमैंट है . . .

SHRI SHIVRAJ V. PATIL: Sir, may I submit one point? Now, while reading the Bill for the third time, we have to say whether the Bill should be passed or should not be passed. There are some points which are being raised here which are not relevant at all. This is a very simple and innocuous Bill. It provides that the rules framed by the Government should be laid before Parliament.

MR. DEPUTY CHAIRMAN: He can make his observations.

श्री शिव चन्द्र झा : आप बैठ जाइये। आपको पता नहीं है . . . *(Interruptions)* तो क्या आर्मी में भी डिस्क्रिमिनेशन की नीति हो ? बिहार रेजिमेंट, बंगला आपरेशन जो हुआ था, उसके ओवरआल कमाण्डर तो अरोड़ा थे, मानकशा तो कलकत्ता में थे। लेकिन मुझे मालूम हुआ है कि मेजर आपरेशन बिहार रैजिमैंट ने किया था। जो उसने जांबाजी और जफाकशी का उदाहरण दिया वह किसी से कम नहीं है ? लेकिन उसके अफसरों को प्रोमोशन नहीं होता है। जो ड्यू-रिवार्ड होना चाहिए, जो उनको मिलना चाहिए, जैसा कि वे काम करते हैं . . .

SHRI SHIVRAJ V. PATIL: Sir, may I . . .

श्री शिव चन्द्र झा : आप बैठिये ना . . . उपसभापति महोदय, यह डिसक्रिमिनेशन की नीति जो मुझे मालूम हुई है, आप उसकी जांच करवायें और जांच करवाने के बाद ही आप जवाब दीजिए। देखिये जो बात यहां उठती है, यहां यह परम्परा रही है, मैं आपको भी बता देता हूं कि मन्त्री जी जांच करवा कर घर पर भी चिट्ठी लिख देते हैं कि यह बात आपने उठाई थी और यह उसका जवाब है। बहुत से मन्त्रियों के उदाहरण हैं जिनकी चिट्ठी घर पर आ जाती है कि यह उसका जवाब था।

(Interruptions)

श्री उपसभापति : आप टेरिटोरियल आर्मी के मुतल्लिक कहिए, कोई और बात न उठाइये।

श्री शिव चन्द्र झा : यह नीति नहीं होनी चाहिए।

श्री उपसभापति : इस पर बहुत डाइलेट नहीं करिए।

श्री शिव चन्द्र झा : नहीं, मैं खत्म कर रहा हूं। आज की आर्मी हो या पहले की हो बिहार रैजिमैंट किसी से कम नहीं रही है जांबाजी और जफाकशी में। यदि कुछ गड़बड़ी हुई है या हार वाली बात जिसे कहते हैं, तो उसके तो दो ही कारण हैं, एक तो बिट्रेयल, या फौजी आर्म्स की कमी से। उसकी जांबाजी और मौत से खेलने की तमन्ना किसी से कम नहीं रही। लेकिन डिसक्रिमिनेशन की नीति यदि बिहार रैजिमैंट के साथ अख्तियार की जाती है, तो बहुत गलत बात है। इसकी जांच करवानी चाहिए। यह टैरिटोरियल आर्मी का जो लक्ष्य है, यह विधेयक आपका इन सैंट है, आप इसे लाबी में भी पास करवा सकते थे।

श्री उपसभापति : यह नयी बात आप कह रहे हैं। न्यू मेथड है।

श्री शिव चन्द्र झा : हमें कोई ऐतराज नहीं है। लेकिन टेरिटोरियल आर्मी का जो उद्देश्य है, आप जरा ठीक से गौर करें पीपुल्स मिलिशिया है। इसमें 18 से 21 वर्ष की उम्र के नौजवानों के लिए ट्रेनिंग की बात है। मैं इसके उद्देश्य से सहमत हूं। यह बात तो पहले से ही, नेशनल मूवमेंट के समय से चली आ रही है। यहां पर इसका नामकरण बदलने की बात आई कि इसका नाम पीपुल्स आर्मी होना चाहिए—पीपुल्स मिलिशिया, जिसका मतलब आम जनता की आर्मी ट्रेनिंग है, उसको देना चाहिए। उसका एक दस्ता बने अगर वह उद्देश्य आप पूरा करना चाहते

[श्री शिव चन्द्र झा]

हैं । अगर ऐसा कर देंगे तो आप का मकसद हासिल हो जाएगा ।

उपसभापति जी यही दो बातें मैं रखना चाहता था ।

श्री शिवराज वी० पाटिल : उपसभापति महोदय, मैं बड़ी अदब के साथ यहां एक बात कहना चाहता हूं कि हमारे जवानों के संबंध में हमारी आरमी के संबंध में सम्माननीय सभासद यहां ऐसी कोई बात न कहें जिसकी वजह से उनके मोराल पर असर पड़े ।

श्री शिव चन्द्र झा : उपसभापति महोदय, मैंने कोई . . .

श्री उपसभापति : जवाब तो सुन लीजिए ।

श्री शिवराज वी० पाटिल : यहां पर कहा गया कि बिहार रेजीमेंट के साथ डिस्क्रिमिनेशन किया गया । जहां तक मेरी मालूमात है, प्रमोशन के लिए हमारे यहां एक तरह का कानून है तरीका है । वह क़ानून, वह तरीका . . .

श्री शिव चन्द्र झा : वह नहीं लगाया जाता . . . *(Interruptions)*

श्री उपसभापति : आप बैठे जाइए ।

श्री शिव चन्द्र झा : उदाहरण है । मैं दे सकता हूं ।

श्री शिवराज वी० पाटिल : वह तरीका अख्तियार करने के बाद ही प्रमोशन दिया जाता है । इसलिए, अगर बिना इस बारे में पूरी तरह से जांच पड़ताल किए बगैर . . . कोई कुछ कह बैठे तो उसका असर हम किसी पर भी अच्छा नहीं होगा । तो मेरी विनती होगी कि जो लोग देश का संरक्षण करते हैं, जो लोग देश के संरक्षण के वास्ते अपना सारा न्योछावर करने के लिए तैयार रहते हैं उनके ऊपर उंगली उठाते समय हम को सोचना होगा कि हमारे लिए कोई बात कहना दुरुस्त है कि नहीं है ? जब हम कुछ ऐसी बात कहते हैं तो हम किस के खिलाफ उंगली उठा रहे हैं, यह ध्यान में रखना जरूरी होगा । यह न करते हुए अगर आप कोई बात कह बैठे, सिर्फ कहने के लिए या दूसरे किसी उद्देश्य से, तो उसका असर उन लोगों पर भी अच्छा नहीं हो सकता है। मेरी सिर्फ यही विनती होगी कि जब भी कभी आर्म्ड फोर्सेज के बारे में, नेवी के बारे में, एयरफोर्स के बारे में कहना चाहते हैं, तो पूरी छानबीन किए बगैर, उसके बारे मे पूरी मालूमात किए बगैर अगर हम उनके खिलाफ कुछ बोलें तो उसका असर हम किसी पर भी अच्छा नही हो सकता है ।

मेरे सम्माननीय सभासद ने जो यह कहा है मेरे ख्याल से वह दुरुस्त नहीं है और मैं समझता हूं इससे ज्यादा वहां पर कहना उचित नहीं है ।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE BENGAL CHEMICAL AND PHARMACEUTICAL WORKS LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): Sir, I beg to move:

"That the Bill to provide for the acquisition and transfer, in the public interest, of the undertakings of the Bengal Chemical and Pharmaceutical Works Limited, and for matters connected therewith or incidental thereto, as passed by the